

by 24.15%. An additional 8% surcharge on the revised tariff has also been levied in order to meet the carrying cost and liquidation of past revenue gap.

(b) The Delhi Electricity Regulatory Commission, *vide* its Tariff Order dated 26.8.2011, had raised the tariff by 22% in respect of consumers of BRPL, BYPL and TPDDL.

(c) Section 62 of the Electricity Act, 2003 empowers the Appropriate Commission to determine the tariff in accordance with the provisions of the Act. In determination of tariff the Appropriate Commission is, *inter alia*, guided by the provisions of sections 61-65 of the Act and policies made thereunder. Further, Government of NCT, Delhi not the Central Government is the Appropriate Government, in this regard.

#### **Allocation of coal mines to power companies**

437. SHRI DEVENDER GOUD T.: Will the Minister of POWER be pleased to state:

(a) the details of private and public sector power companies to whom coal blocks have been allocated without any auction during the last three years, year-wise and company-wise and the coal reserves of each coal block allocated;

(b) the price at which the above companies are selling electricity during that period, year-wise and company-wise; and

(c) whether the Ministry agrees with the Ministry of Coal that if bidding is allowed it would promote commercial mining and thereby there would be an increase in the cost of electricity?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) The details of coal blocks allocated during 2009-10, 2010-11 and 2011-12 are given in Statement (*See* below).

(b) The end-use projects of these blocks have not been commissioned so far.

(c) Ministry of Power is of the view that the new coal blocks earmarked for power projects may be allocated only to Central/State Utilities for tariff based competitive bidding for power procurement based on tariff bidding guidelines.

**Statement***Details of the coal blocks allocated during 2009-10 to 2011-12*

Sl.No.	Block/State	Geological Reserves (MT)	Date of Allocation	Company
1.	Ganeshpur Jharkhand	137.88	28.05.2009	Adhunik Thermal Energy Ltd. and Industrial Energy Ltd. (Captive Power Plant)
2.	Maurya Jharkhand	225.35	26.06.2009	Karanpura Energy Ltd. (SPV of Jharkhand State Electricity Board)
3.	Gourandih ABC West Bengal	137.70	10.07.2009	Himachal Emta Power Ltd./ JSW Steel Ltd JVC Company Gourangdih Coal Ltd
4.	Pindrakhi Chhattisgarh	421.51	09.09.2009	Power Finance Corporation/ Akaltara Power Ltd.- SPV of Chhattisgarh UMPP
5.	Putra Parogia Chhattisgarh	692.16	09.09.2009	Power Finance Corporation/ Akaltara Power Ltd.- SPV of Chhattisgarh UMPP
6.	Bankhuri Odisha	800	21.06.2010	Sakshi Gopal Integrated Power Co. Ltd (SPV of additional Odisha UMPP)

**Power demand and supply**

†438. SHRI PRABHAT JHA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that power supply was not according to its demand in most of the States;

(b) if so, the details thereof, State-wise;

(c) whether it is a fact that maximum power cuts are imposed during the peak hours;

† Original notice of the question was received in Hindi.